

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 1970 of 2021

Jagat Narain Jaiswal & Ors. ... .. Petitioners  
Versus

The State of Jharkhand & Ors. ... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioners : Mr. Rahul Kumar Gupta, Advocate

For the Respondent Nos. 1 to 4 : Mr. Mukesh Kumar Sinha, Sr.S.C.-I

04/08.09.2021 The present case is taken up through video conferencing.

**I.A. No. 3907 of 2021**

The present interlocutory application has been filed on behalf of the petitioners for substitution of the respondent no. 6- Sheo Narain Jaiswal (proforma respondent) who died during pendency of the writ petition.

Learned counsel for the petitioners submits that the respondent no. 6- Sheo Narain Jaiswal died during pendency of the writ petition on 01.06.2021 leaving behind his heirs/legal representatives whose descriptions have been given in paragraph-2 of the present interlocutory application. It is further submitted that one of the sons of the respondent no. 6 i.e. Omiyo Ranjan Jaiswal also died during pendency of the writ petition on 01.06.2021 leaving behind his heirs/legal representatives whose descriptions have been given in paragraph-3 of the present interlocutory application. It is thus submitted that the respondent no. 6- Sheo Narain Jaiswal and further his son-Omiyo Ranjan Jaiswal may accordingly be substituted by their heirs/legal representatives whose descriptions have been given in paragraphs 2 and 3 respectively of the present interlocutory application.

Mr. Mukesh Sinha, learned Sr.S.C.-I appearing on behalf of the respondent nos. 1 to 4, has no objection to the said submission of the learned counsel for the petitioners.

Having heard the learned counsel for the petitioners as well as the learned counsel for the respondent nos. 1 to 4 and for the reasons stated in the present interlocutory application, the respondent no. 6- Sheo Narain Jaiswal and his son Omiyo Ranjan Jaiswal are permitted to be substituted by their heirs/legal representatives whose descriptions have been given in paragraphs 2 and 3 respectively of the present interlocutory application.

Learned counsel for the petitioners shall carry out the necessary amendment in the cause title of the present writ petition with red ink within a week.

I.A. No. 3907 of 2021 stands disposed of.

**W.P.(C) No. 1970 of 2021**

Put up this case after one week under appropriate heading, if the necessary amendment is carried out by the learned counsel for the petitioners in the present writ petition within the aforesaid period.

**(Rajesh Shankar, J.)**

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